

[English]

- (v) **Need to issue No Objection Certificate to State Government of Maharashtra for providing Civic Amenities to hutment dwellers residing on the land belonging to Airport Authority of India**

SHRI MADHUKAR SARPOTDAR (MUMBAI NORTH-WEST): Sir, there are around 65,000 hutments on the land belonging to Airport Authority of India in Mumbai for the last so many years. Since they have not been provided with civic amenities such as light, lavatories, water, cement passage etc., the life of the hutment dwellers has become very miserable. This matter was discussed with concerned authorities on a number of occasions but it has not been resolved so far. The Government of Maharashtra is willing to include them in housing scheme which has been introduced in the city of Mumbai.

The Union Government should take initiative and finalise the housing scheme with State of Maharashtra or alternatively no objection certificate for providing civic amenities to the hutment dwellers may please be granted at the earliest.

- (vi) **Need to relax maximum age limit in the case of educated youths of Punjab in Central Civil Services**

PROF. PREM SINGH CHANDUMAJRA (PATIALA): Sir, I want to raise an important issue regarding age relaxation to educated unemployed youth of Punjab in Central Civil Services. Since last many years the State was ruined due to internal and external disturbances. The concerned State Governments and Central Government gave some assistance and relaxation to different affected sections. Accordingly, educated youth of Jammu and Kashmir and Assam have been given relaxation of nine and six years respectively in Central Services examinations. But in the case of Punjab which remained more disturbed, such relaxation has not been given. Everybody knows that during disturbed period, educational institutions remained closed and even Armed Forces were dumped in Educational institutions. Students were worst affected since 1962 to 1992. The State Government announced five years age relaxation for State services. But the Central Government has not announced such relaxation. Many representations by the State Government and educated youth have been sent to Central Government in this regard.

I would, therefore, request the Central Government to issue orders to provide five years' age relaxation to educated youth of Punjab in all Central Civil Services and other examinations controlled by Government of India.

- (vii) **Need to ban manufacturing and use of endosulfan and other poisonous toxicants in the country**

DR. KRUPASINDHU BHOI (SAMBALPUR): Sir, it is a matter of great concern that a large number of people die and suffer from various effects of poisonous pesticide in the country. The reasons for the suffering of the people

a toxic pesticide which is either banned or severely restricted in a number of countries, is freely available in India. Unfortunately, it is marketed under 48 brand names. The agricultural worker, mostly the plantation workers who are working in the tea gardens are the main victims of these pesticides. It is easily absorbed through the skin, lungs and stomach. According to a press report, there is mounting clinical evidence that endosulfan and other organochlorines tend to act as hormones and are the cause for decrease in quality of semen, sterility in men, increased prostrate and testicular cancer, increased incidence of breast cancer and genetic mutation. According to scientists, it is highly toxic to fish, honey bees and birds.

In the light of the alarming situation, I urge upon the Government to ban the manufacturing and use of endosulfan and other poisonous toxic which are the cause of health hazards for human beings, birds, natural habitants and soil. The Government of India may initiate immediate action in the matter.

15.15 hrs.

VICE-PRESIDENT'S PENSION BILL*

[English]

MR. CHAIRMAN: Now, we shall take up the legislative business. Before I call the Minister to move for the Bill to be taken into consideration, I would like to inform the House that the Business Advisory Committee has decided that the Bill will be taken up and passed without any discussion.

(Interruptions)

[Translation]

SHRI THAWAR CHAND GEHLOT (SHAJAPUR): Sir, I am on point of order.

[English]

SHRI SATYA PAL JAIN (CHANDIGARH): We are not opposing the Bill. ... (Interruptions) Please listen to him.

MR. CHAIRMAN: There is no Motion. What is the point of order?

[Translation]

SHRI THAWAR CHAND GEHLOT: My point of order is under rule 78 of Rules of conduct of business.

MR. CHAIRMAN: What is it?

SHRI THAWAR CHAND GEHLOT: Hon'ble Chairman, the rule 78 provides that none other than the Member/Incharge of the Bill can move the bill. This Bill has been circulated and the Member incharge of this Bill is Shri

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Indrajit Gupta and he is not present here at this time. Therefore, allow me with the consent of the House by relaxing the relevant rules, otherwise the rule makes it clear that none other than the Member-in-charge of the Bill can move the Bill like this. Rule 76 is clear in itself. Therefore, I request that he should not be allowed. Mr. Indrajit Gupta should be called otherwise it should be moved by relaxing the rules with the consent of the House. I do not oppose the Bill, because it is very good and it should have been moved earlier. The rule is clear, if you allow me, I will read it out.

[*English*]

SHRI BASU DEB ACHARIA (BANKURA): There is no point of order.

[*Translation*]

SHRI THAWAR CHAND GEHLOT: How it is not a point of order, Sir, As it is clearly mentioned in the Bill that it would not be moved by any member other than the member-in-charge of the said Bill, Member-in-charge of the Bill is Shri Indrajit Gupta and here is the circulated copy of the Bill.

[*English*]

MR. CHAIRMAN: Is there any difficulty for the hon. Minister Shri Indrajit Gupta to be present in the House now?

[*Translation*]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): Let it be asked from the Member of the House.

[*English*]

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA): Sir, you can take the opinion of the House and allow him to move it.

SHRI K.P. SINGH DEO (DHENKANAL): Sir, the hon. Minister is the Minister of State for Home. I recall that when I was the Deputy Minister of Defence I moved the Cantonment Bill when my Minister, Shri R. Venkataraman, was sitting here. There was no difficulty at that time.
(*Interruptions*)

SHRI MOHD. MAQBOOL DAR: Sir, the bringing of this Bill is the result of the assurance of the Minister of State for Home some time previously.

MR. CHAIRMAN: Has Shri Indrajit Gupta asked you to be present in the House to pilot the Bill?

SHRI MOHD. MAQBOOL DAR: Yes, Sir.

MR. CHAIRMAN: When the hon. Minister of Home has authorised him to pilot the Bill and he being a Member of the Cabinet, has got every right to move the Bill on behalf of the Government.

[*Translation*]

SHRI THAWAR CHAND GEHLOT: Mr. Chairman, Sir, the opinion of the Home Minister is not above all. It neither can be presented without permission of the Speaker nor it can be presented by other than member-in-charge.

[*English*]

MR. CHAIRMAN: I have given the ruling.

[*Translation*]

SHRI THAWAR CHAND GEHLOT: Sir, please let me know about your decision on my point of order.

[*English*]

MR. CHAIRMAN: I have ruled it out.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): I beg to move:*

"That the Bill to provide for the payment of pension and other facilities to retiring Vice-Presidents, be taken into consideration."

Sir, under Salaries and Allowances of Officers of Parliament Act, 1953,

[*Translation*]

only Vice President has been deprived of this facility.

[*English*]

The Vice-President who happens to be the Ex-Officio Chairman of Rajya Sabha also.

[*Translation*]

He also holds an important status.

[*English*]

It is the highest post of the country, next only to the President.

[*Translation*]

It is against the demands of the humanity as well as the practice of our country. To deprive him of such facilities after he has discharging his duties serving at such a high post, is not a justice to him. Whereas whether they are parts of our Parliament. Hon'ble MP's Hon'ble Minister, Vice President, they are provided the facility of pension, accommodation, medical, telephone and travelling facilities. This discussion has not being taken up today itself.

[*English*]

But it had been taken up as early as in 1953.

[*Translation*]

The same matter was raised in 1953 by our an Hon'ble member Shri P. Upendra... and at that time all of members had approved of it in letter and spirit without any hitch and

*Moved with the Recommendations of the President.

[Sh. Mohd. Maqbool Dar]

hesitation. But at that time an assurance was given on behalf of the Government that a Bill will be present in this regard as early as possible. So, I do not think that any present member has any objection to it because this Bill has been discussed at length and this need has been felt with consensus that Vice President of India, who is an ex-officio Chairman of the Council of States, should be provided all those facilities which are provided to the MP's President of India, after his retirement and keeping in view all those things this Bill is presented.

[English]

I request through you, all the Members of the House that they should approve it and request you that the Bill may be passed without discussion.

MR. CHAIRMAN: Motion moved:

"That the Bill to provide for the payment of pension and other facilities to retiring Vice-Presidents, be taken into consideration."

The Business Advisory Committee has suggested that this Bill may be passed without discussion. However, I have got two names from BJP.

Shri Thawar Chand Gehlot.

[Translation]

SHRI THAWAR CHAND GEHLOT: Honourable Chairman Sir, I support this Bill. In fact such Bill should have been brought forward quite earlier. In the event of Honourable President's retirement or becoming ex-President there is provision for such facilities to him since 1953. But in case of honourable vice-President's becoming Ex-Vice-President there was no provision for providing such facilities to him earlier. I appreciate that this Bill has been put forward. While supporting this Bill it is my humble submission that the persons holding the high offices in the country only acquire such high position by their years of sacrifice and they reach the high post due to their years of hard work therefore after relinquishing such a high post they have to face many fold difficulties and mental agony. Therefore all such facilities have been covered by this Bill.

But I would like to draw your attention towards part 'C' of Sub-Section 2, Section 2 of this Bill. Which quotes—

[English]

"Secretarial staff and office expenses, not exceeding rupees six thousand per annum"

[Translation]

I want to ask the honourable Minister about the provision of Rs. 6000 per annum or 500 rupees per month for the secretarial staff and office expenses. How could these expenses be managed by such a meagre amount? He may please state clearly about it. I mean to say that the amount provided under this provision may be increased.

would get a pension of Rupees 6,250 per month after retirement but compared with the pension being given to the bureaucrat this is a meagre amount. However even if we bear with it, the provision for secretarial staff and office expenses can not be accepted as it is quite insufficient, therefore this should be enhanced.

I also intend to say that this provision and one subsection including the concerned figures should also be included in the earlier enacted act regarding the pension and other facilities to the Vice-President. However, the Minister has introduced this Bill in the House, my submission is that the provision for amount for secretarial staff and office expenses may be enhanced.

Alongwith this I also submit, perhaps it may be a deviation from the subject, that we Members of Parliament read in the newspaper everyday and tolerate the humiliation as we read in editorials or in the first page news that the facilities to the Members of Parliament are being increased and due to this we always have to face the humiliation. I humbly request to either clear this issue in this session or it may be clearly stated that nothing is being done in this regard. With these words I support the Bill introduced in the House and I wish it may be adopted.

[English]

SHRI STYA PAL JAIN (CHANDIGARH): Mr. Chairman, Sir, I rise to support the Bill. There is no question of any two opinions about the intentions or the contents of the Bill. As a matter of fact, the two offices, the President and the Vice-President, have almost, always, been over and above any controversy in Indian politics. Fortunately for the country, any person who occupied these two high offices, has tried to remain above all sorts of controversies.

Sir, I would like to point out two provisions in the Bill. Clause 1 says that an amount of Rs. 6,250/- would be paid to him as pension. I think this amount is not a big amount. This is a very small amount that is being paid and for a person who has occupied the high office of the Vice-President, it is not a very big amount. So, it would have been better if the Government has included this amount in the rules so that whenever they wanted to enhance it, there would not have been any problem and they would not be required to get the Act amended.

Secondly, I agree with Shri Gehlot that the secretarial assistance of Rs. 6,000/- per annum, as is mentioned in Clause 2(c), is very less. In Himachal Pradesh, even a former Chief Minister gets a Personal Assistant, a Stenographer and, perhaps, a Driver also. If a former Chief Minister of a State gets these three offices, I do not think that we should be satisfied by giving only Rs. 500/- per month to him. The Government should give him a Personal Assistant and a Stenographer who can, at least, manage his affairs.

Thirdly, I think, the Government should have taken it

ruling. But it would have been better if the Home Minister was here so that he could have replied to all these points.

With these observations, I support the Bill.

[Translation]

SHRI MOHD. MAQBOOL DAR: I am very much thankful to both the honourable members who have whole heartedly realised the grave necessity of this Bill, so that the honourable Vice-President could get pension. Both the honourable Members have also said that the provision made for the secretarial staff may be increased. I would like to clear his misunderstanding about the provision of 6000 rupees for secretarial staff that it is meant for stationery expenses only and the pay of the staff, a steno and a peon provided to him, is exclusive of this amount and it is not included in this amount. Besides I agree to your point that 6500 rupees is not a very big amount but it is a meagre amount. But there are certain norms and the pay of the President of India is calculated for the purpose of his pension. His pension, which is fixed,

[English]

that is 50 percent of that.

[Translation]

When we calculate the salary of the Vice-President.

[English]

This also comes to 50 percent.

[Translation]

This Bill is drafted according to these set norms.

[English]

MR. CHAIRMAN: The question is.

"That the Bill to provide for the payment of pension and other facilities to retiring Vice-Presidents, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The House will now take up Clause-by-Clause consideration of the Bill.

The question is:

"That Clauses 2 to 5 stand part of the Bill"

The motion was adopted

Clauses 2 to 5 were added to the Bill

Clause 1

Amendment made:

Page 1, line 3,—

for "1996" substitute "1997" (2)

(Shri Mohd. Maqbool Dar)

MR. CHAIRMAN: The question is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made:

Page 1, line 1,—

for "Forty-seventh"

substitute "Forty-eighth" (1)

(Shri Mohd. Maqbool Dar)

MR. CHAIRMAN: The question is:

"That Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

MR. CHAIRMAN: The question is.

"That the long Title stand part of the Bill"

The motion was adopted.

The Long Title was added to the Bill.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): Sir, I beg to move:

"That the Bill, as amended, be passed."

MR. CHAIRMAN: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

DISCUSSION UNDER RULE 193

15.35 hrs.

Discussion Re: Problems of Textile Industry

[English]

MR. CHAIRMAN: Now, we will take up the discussion under Rule 193. The time permissible is two hours. I request Shri Sanat Mehta to initiate the discussion.

SHRI SANAT MEHTA (SURENDRA NAGAR): Mr. Chairman, Sir, I am here to speak on one very sad chapter of our economic planning. I would say that it is a calamity affecting nearly one million families in the country. It is not a natural calamity, but a man-made calamity, and a calamity created by our economic development.